

**GOVERNMENT OF INDIA  
HEAVY INDUSTRIES AND PUBLIC ENTERPRISES  
LOK SABHA**

UNSTARRED QUESTION NO:2050  
ANSWERED ON:01.12.2000  
DELAY IN EXECUTION OF WORK BY HEC .SHRI RAM TAHAL CHAUDHARY  
DUKHA BHAGAT

**Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:**

- (a) the value of goods sold by Heavy Engineering Corporation Limited, Ranchi, during the last three years;
- (b) the names of the Departments to whom these goods were sold alongwith the quantity thereof;
- (c) whether the Heavy Engineering Corporation Limited has not executed the work orders received from various departments in time;
- (d) if so, the details thereof and the reasons for not executing these work orders in time;
- (e) whether any responsibility has been fixed in this regard and
- (f) if so, the details thereof?

**Answer**

MINISTER OF STATE FOR HEAVY INDUSTRIES & PUBLIC ENTERPRISES

(DR. VALLABH BHAI KATHIRIA)

(a) The value of goods sold by Heavy Engineering Corporation Limited in the past three years is given below:-

	(Rupees in crore)		
	1997-98	1998-99	1999-2000
	247.53	260.93	256.50

(b) Sector wise value of goods sold are given below:  
(Rupees in crore)

	1997-98	1998-99	1999-2000
Steel	74.63	43.24	43.83
Mining	85.46	79.80	79.10
Defence	14.18	20.39	23.11
Railways	5.46	12.48	20.07
Other Misc.	52.78	87.76	80.61
Turnkey Project	15.02	17.26	9.78
Total	247.53	260.93	256.50

(c) to (f): There have been delays in executing orders. The percentage in value terms of orders delayed was 92% in 1997-98, 60% in 1998-99 and 24% in 1999-2000. The main reasons for delay are non-lifting of finished products by customers, delay in establishment of technology, working capital problem, etc. In some cases the officials have also been found responsible. HEC has created a mechanism of Integrated Planning, monitoring and control

(IPMC) by virtue of which, a detailed analysis of delays is carried out. During the last three years (1997-98, 1998-99 & 1999-2000), officials have been held responsible for delays and action taken against them in 105 cases.